

(b) to (d) The information is being collected and will be laid on the Table of the Sabha.

Further Payment to Government of West Bengal

229. SHRI SATISH AGARWAL :
SHRI RAM VILAS PASWAN :

Will the Minister of FINANCE be pleased to state :

(a) whether Government have seen the press reports appeared in the 'Hindustan Times' of 29th January, 1984 wherein it has been stated that Central Government have instructed the Reserve Bank of India to stop making any further payments to the West Bengal Government, if so, the reasons thereof;

(b) whether such orders have also been given for any other State of the country; and

(c) if not, the reasons thereof ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) West Bengal had the highest overdraft of Rs. 187 crores. Pending finalisation of a plan of action for reducing the overdraft, the State Government was advised not to exceed the level of Rs. 187 crores. The Reserve Bank of India was advised to stop making any further payments to the West Bengal if its overdraft exceeded Rs. 187 crores for seven continuous days.

(b) No such advice has been given in respect of the other States.

(c) All the States who were in overdrafts, had agreed to give plans of action for reducing/eliminating the overdraft by the end of the current financial year.

Reduction of Excise Duty on Tea

230. SHRI PIYUSH TIRKI : Will the Minister of FINANCE be pleased to state :

(a) whether it is fact that Government have reduced excise duty on tea;

(b) if so, the details thereof ;

(c) the details of the profits made by the tea garden owners after this out in excise duty; and

(d) what percentage of the "new profit" has been or is being spent for the welfare of the tea garden workers ?

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) and (b) With effect from 31.12.83 the effective rate of basic Central Excise duty on Darjeeling Tea has been reduced from Rs. 1.25 per kg. to Rs. 0.20 per kg. on tea produced in certain areas of Darjeeling District. This has been done to help revive the Darjeeling Tea industry from its sickness.

(c) and (d) It is too early to make any estimate of the likely profits by tea garden owners after this cut in Central Excise duty. However, it is expected that there will be marginal improvement in the viability of these tea gardens.

12 hrs.

(Interruptions)

MOTION FOR ADJOURNMENT

Situation in Punjab leading to communal violence and confrontation between the CRPF and sections of the people, both in Punjab and Haryana

श्री मनोराम बागड़ी (हिंसार) : पंजाब में सरकार कत्ल को रोके ।

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : बध्दक्ष महोदय, पंजाब में हत्याएं जारी हैं ।

PROF. MADHU DANDAVATE (Rajapur) : we have given notice of adjournment motion.

श्री मनोराम बागड़ी : पंजाब में कत्ले आम हो रहा है ।

PROF. MADHU DANDAVATE : The situation in Panjab and Haryana is extremely bad. I have given notice of adjournment motion.

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : There is no administration in Panjab and Haryana now,

SHRI SATISH AGARWAL (Jaipur) :
The entire opposition has given notice of adjournment motion (*Interruptions*)

PROF MADHU DANDAVATE · Why do you not allow us to make a submission on the motion for adjournment ?

श्री मनीराम बागडी काम रोक़ी प्रस्ताव मज़ूर करो ।

SHRI ATAL BIHARI VAJPAYEE I have given notice of adjournment motion to discuss the grave situation in Panjab and Haryana

श्री मनी राम बागडी कत्ल रोक़ी । सैसर कीजिए सरकार को ।

PROF MADHU DANDAVATE · I want to draw your attention to the fact that I have given an adjournment motion notice regarding the situation in Panjab and Haryana (*Interruptions*) We are all unanimous that we should discuss adjournment motion. It is a matter of urgent public importance. If this issue does not become fit for adjournment motion, no other question in the world is fit for adjournment motion (*Interruptions*) If this issue does not become fit for adjournment motion, no question in the world can be fit for adjournment

(*Interruptions*)

SHRI SATYASADHAN CHAKRA BORIY Kindly allow us to make our submission

श्री मनीराम बागडी . पज़ाब मे कत्ल रोक़ी । पज़ाब गवर्नमेन्ट को सैसर किया जाए ।

SHRI SATYASADHAN CHAKRA-BORTY Kindly allow adjournment motion

MR SPEAKER I have received notices of Adjournment Motions from

Prof Madhu Dandavate

Shri Ramavatar Shastri

Shri Suraj Bhan

Shri Atal Bihari Vajpayee

Shri Satish Agarwal

Shri N.K. Shejwalkar

Shri Harikesh Bahadur

Shri Ram Jethmalani

Shri Ratansingh Rajda

Shri Vijay Kumar Yadav

Shri Indrajit Gupta

Shri K A Rajan

Smt Geeta Mukherjee

Shri Narayan Choubey

Shri P K Kodiyam

Shri Bhogendra Jha

Shri Ram Vilas Paswan

Shri Chandrajit Yadav

Shri Dharam Bir Sinha

Shri E Balanandan

Shri Satyasadhan Chakraborty

Shri Somnath Chatterjee

Shri Sudhir Kumar Giri

Shri Ajit Bag

Shri Abdul Rashid Kabuli

Shri Tridib Chaudhary

Shri Daulat Ram Saran

Shri Chhotey Singh Yadav

Shri Jaipal Singh Kashyap

Shri Rajesh Kumar Singh

Dr A U Azmi

Swami Indervesh

Shri Mani Ram Bagri

Prof Ajit Kumar Mehta

Shri Rajnath Sonkar Shastri

Shri Rasheed Masood

Shri Jagpal Singh

Shri B D Singh

Shri Charan Singh

regarding the situation in Punjab leading to communal violence and confrontation between the CRPF and sections of the people both in Punjab and Haryana

I have given this matter anxious thought I give my consent to the adjournment Motion

Prof. Madhu Dandavate who has secured first place in the ballot may now

ask for leave of the House to move the motion.

THE MINISTER OF PARLIAMENTARY AFFAIRS SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : The Home Minister has already written to you that he has to collect some more information. He is collecting the same. I would request you kindly to allow Government to prepare themselves for that and then you can fix any time....

MR. SPEAKER : I will look into that.

SHRI SATYASADHAN CHAKRABORTY : You have already given your consent.

MR. SPEAKER : I have already given. Who is withdrawing it ?

SHRI BUTA SINGH : I am not objecting to his consent. But I am trying to bring to his notice that the Home Minister has already sought some more time as he has asked for more information to be collected.

PROF. MADHU DANDAVATE : I seek leave of this House to move Adjournment Motion on the situation in Punjab and Haryana.

MR. SPEAKER : I think there is no objection from any side and the House is ready...

(Interruptions)

Yes, Mr. Buta Singh, I think you are only asking for time.

SHRI BUTA SINGH : I say that the Home Minister is collecting information.

MR. SPEAKER : That is right. It is up to me to decide. I will take that into consideration and then I will fix the time.

SHRI BUTA SINGH : Why Adjournment Motion ? Why not have a discussion?

(Interruptions)

PROF. MADHU DANDAVATE : I am on a point of order. I have already sought leave of the House. It is too late in the day.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : Why not take up the Motion immediately ?

MR. SPEAKER : I have to give consideration to the problem of time and date, which they and the Government side also have represented to me. So in the best interest of Punjab, Haryana and the nation, I will fix up time and date for this discussion.

SHRI SATYASADHAN CHAKRABORTY : No. I am on point of order. *(Interruptions)*. According to Rule 61

(Interruptions)

MR. SPEAKER : I have allowed him to speak on his point of order. Let him speak.

SHRI SATYASADHAN CHAKRABORTY : According to Rule 61, once the Speaker allows Adjournment Motion.

(Interruptions)

SHRI BIJU PATNAIK (Kendrapara) : Once you have allowed, it must be taken up immediately.

MR. SPEAKER : There is no question of taking it up immediately. I have checked it up.

(Interruptions)

SHRI GEORGE FERNANDES (Muazaffarpur) : It is a matter of urgent public importance. *(Interruptions)*.

MR. SPEAKER : Mr. Fernandes, I have already allowed Mr. Chakraborty on a point of order. I have allowed him first. He is having the floor first. Why do you interrupt him ?

SHRI SATYASADHAN CHAKRABORTY : According to Rule 61, once the Adjournment Motion is admitted, the Speaker is duty-bound to declare that this debate will start at 16.00 hours or earlier. So, according to the Rule you have to start it to-day at 16.00 hours.

MR. SPEAKER : I have studied it. I have seen it and I have got the precedent for it. It can be done under certain circumstances and the circumstances demand

like that. That is why I have to decide like that.

You can come and see me.

SHRI SATYASADHAN CHAKRA-BORTY : You cannot be guided by the precedent. There are specific rules.

MR. SPEAKER : How can I not be ? There is force of the rules and the precedent.

(Interruptions)

SHRI SATYASADHAN CHAKRA-BORTY : You cannot violate it.

SHRI GEORGE FERNANDES : My submission is Adjournment Motion is on a matter of urgent public importance.

MR. SPEAKER : That is right.

SHRI GEORGE FERNANDES : Matter of urgent public importance cannot be treated as a No-Day-Yet-Named Motion.

MR. SPEAKER : No question.

SHRI GEORGE FERNANDES : Suppose you have gone through the subject. This is a No-Day-Yet-Named Motion. You will fix the date. In other words, it is not fixed for any date. It is No-Day-Yet-Named Motion—that we cannot allow.

MR. SPEAKER : I over-rule it.

(Interruptions)

MR. SPEAKER : I am following the rule and I am following the precedent. That is what I am doing.

(Interruptions)

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, नियमों के अनुसार आज 4 बजे यह चर्चा होनी चाहिए, लेकिन अगर आप आज इंगे नहीं करा रहे हैं, तो कब कराएंगे ?

अध्यक्ष महोदय : मैं इस बारे में आपसे सलाह करूंगा ।

श्री अटल बिहारी वाजपेयी : यह अभी तय हो जाना चाहिए । यह समझना गलत है कि अगर

यह चर्चा टाल दी गई, तो पंजाब का मामला हल हो जाएगा । सारे देश की आंखें पार्लियामेंट की ओर लगी हुई हैं । अगर हम पंजाब और हरियाणा की स्थिति पर चर्चा नहीं करेंगे, तो संसद का उपयोग क्या है ?

अध्यक्ष महोदय : मैं खुद उस आग में हूँ, जहाँ की आप बान करना चाहते हैं । मेरी आत्मा वहाँ है । मैं भी चाहता हूँ कि वहाँ पीस हो । मैं यह भी चाहना हूँ कि देश बचे । मैं इस तरह काम कर रहा हूँ कि ये दोनों काम हो जाएं ।

श्री अटल बिहारी वाजपेयी . यह तय हो जाना चाहिए कि इस मोशन पर चर्चा कब होगी । यह मोशन हवा में नहीं रहनी चाहिए ।

MR. SPEAKER : Now I ask one thing.

SHRI SATYASADHAN CHAKRA-BORTY : Under what rule to you can do it ?

MR. SPEAKER : I will show that rule to you.

SHRI SATYASADHAN CHAKRA-BORTY : Please show me that.

(Interruptions)

MR. SPEAKER : I have got it. I have got it myself; I will not talk through my head.

(Interruptions)

Don't shout.

SHRI KRISHNA CHANDRA HALDER (Durgapur) : Sir, am also on a point of order...

SHRI SATYASADHAN CHAKRA-BORTY : The rules are not for you. How can you do that ? *(Interruptions)*

PROF. MADHU DANDAVATE : Sir, my colleague, Shri George Fernandes, has pointed out to you that an adjournment motion is a matter of urgent public importance. In fact, according to rule 61, it is

to be taken up at 4 O'clock and the latitude is that it could be taken up even earlier, if it is to be decided and that is at the discretion of the Speaker. But as he rightly insisted, you must fix up the date and the time here and now. Supposing by a day here and there if you what to fix up, if it is kept vague, then there will be no urgency about the matter. Here and now, you should be able to announce when you are going to take up the adjournment motion.

MR. SPEAKER : Urgency is the safety of this nation which I am looking into and keep in my mind.

PROF. MADHU DANDAVATE : You announce the date and time here and now.

MR. SPEAKER : I will announce it after consultation with you.

PROF. MADHU DANDAVATE : The announcement should come to day.

अध्यक्ष महोदय : आप से बात करके कर लूंगा ।

SHRI SATYASADHAN CHAKRABORTY : You have to act absolutely according to rules.

श्री भटल बिहारी बाजपेयी : अध्यक्ष, महोदय आपने कामरोको प्रस्ताव मान लिया । कामरोको प्रस्ताव सरकार के खिलाफ है । यह तो सरकार के हक में है कि इस प्रस्ताव पर जल्दी से जल्दी चर्चा कराए । (व्यवधान)

SHRI SATYASADHAN CHAKRABORTY : The Government is trying to avoid the debate... (Interruptions)

MR. SPEAKER : It is not truth. मेरी बात सुनिए ।

(व्यवधान)

अध्यक्ष महोदय : नहीं, ऐसी बात सच नहीं है । अगर मैं ऐसी बात मानता तो आज ही करवा देता । आपको कल बताया थी, अत्र भी बताता हूँ । कुछ बातें होती हैं जो देश हित में की जाती

हैं । कोई कारण होता है, किसी कारण की वजह से होता है । मैंने आपको सबको बताया ।

SHRI SATYASADHAN CHAKRABORTY : Why don't they want debate today itself ? Let it be taken up today itself.

अध्यक्ष महोदय मैं बताऊंगा आपको । कर दूंगा । आपसे बात करूंगा ।

SHRI MADHU DANDAVATE : Before you make a final observation, I want to make a submission. As my colleague, Shri George Fernandes rightly said, don't merely consult the Government. You immediately call all the leaders of the Opposition parties and fix up the date and time.

अध्यक्ष महोदय : मैंने आप सब की भावनाओं की कद्र करते हुए और यह देखते हुए कि देश का भी बुरा न हो, यह किया है । We will fix up the date and time.

PROF. MADHU DANDAVATE : What is your objection to consulting all the leaders of the Opposition parties rather than consulting only the Minister of Parliamentary Affairs ? He will also be there.

अध्यक्ष महोदय : मैंने आपसे कहा कि आप सब लोगों से सलाह करके करूंगा ।

PROF. MADHU DANDAVATE : So, you will consult us and decide.

MR. SPEAKER : Yes.

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY : You yesterday convened a meeting of all the leaders of the Opposition. It was agreed upon that the debate would take place today itself...

(Interruptions)

MR. SPEAKER : Professor, you are not behaving... (Interruptions) आप बैठ जाइए । मुझे इसका भी ख्याल है ।

SHRI SATYASADHAN CHAKRABORTY : It was agreed upon yesterday that the debate will be today...

(Interruptions)

SHRI E. BALANANDAN (Mukundapuram) : We want the debate today itself.

(Interruptions)

SHRI GEORGE FERNANDES : You have a session tomorrow; you discuss it the whole day tomorrow.

SHRI SATYASADHAN CHAKRABORTY : You take up the adjournment motion today itself. There is a very serious situation... (Interruptions)

MR. SPEAKER : It is not a thing to be handled like that.

(Interruptions)

SHRI BUTA SINGH : Sir, as you know, nobody is interested in avoiding the discussion in this House. As a matter of fact, if the hon. Members opposite will kindly remember, it was my initiative that this discussion should start as the first thing in the session and I requested you in the Business Advisory Committee that let the Hon. Home Minister make a statement and we will have the debate. Now that you have been pleased to admit the adjournment motion...

(Interruptions)

SHRI BUTA SINGH : I always sit down when the Hon. Members stand.

SHRI GEORGE FERNANDES : Not always.

SHRI BUTA SINGH : I thank Mr. George Fernandes that he has found time for attending Parliament today at least.

As I submitted earlier, the Minister of Home Affairs will make a statement and place the facts before the Hon. House and then a useful purpose can be served by having a discussion in this House. This morning again the Hon. Minister of Home Affairs has written to you that he is collec-

ting the information and gathering facts about the situation both in Punjab and Haryana. Under the circumstances, we accept your ruling. Let there be Adjournment Motion. Nobody is trying to evade the discussion and there is no purpose in our sitting here if, while things are happening outside, we cannot discuss them. We are here to discuss. Let there be no attempt on the part of anybody to draw any political mileage out of it.

SHRI GEORGE FERNANDES : Is there any political mileage? According to the Prime Minister, we are the guilty ones. Is it not a political mileage to be drawn?

श्री अटल बिहारी वाजपेयी : यह इन्होंने क्या पढ़कर बताया है ?

(व्यवधान)

SHRI BUTA SINGH : We read so many reports in the press. I told the Hon. Members to leave alone the Press. Why should you go by what appears in the Press? Press reports are always prejudicial.

SHRI ATAL BIHARI VAJPAYEE : Don't blame the Press.

SHRI BUTA SINGH : Because it helps you.

SHRI ATAL BIHARI VAJPAYEE : You are highlighting your views.

SHRI BUTA SINGH : It is not our views. It is always your views.

SHRI SATYASADHAN CHAKRABORTY : Why are you accusing the Press when your Prime Minister is accusing the Opposition? We must give our views. You are taking political advantage.

SHRI BUTA SINGH : I beg to move :

"That this House do suspend Rule 61 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the Adjournment Motion to be moved by Prof. Madhu Dandavate regarding the situation in Punjab leading to communal violence and confrontation between the CRPF and

sections of the people, both in Punjab and Haryana."

SHRI SATYASADHAN CHAKRABORTY : What is this ?

श्री अटल बिहारी वाजपेयी : अगर काम रोकौ प्र-ताव पर तत्काल चर्चा नहीं होगी तो उसका उपयोग नहीं होगा ।

(व्यवधान)

SHRI SATYASADHAN CHAKRABORTY : Under what rule has he put what ? Tell me what it means ?

PROF. MADHU DANDAVATE : Under what rule is he moving the Adjournment Motion ?

MR. SPEAKER : He is not moving anything. He moved a motion under Rule 388.

SHRI SATYASADHAN CHAKRABORTY : What does it mean ?

MR. SPEAKER : It is motion under Rule 388.

SHRI SATYASADHAN CHAKRABORTY : It is the failure of the Haryana Government also. But he speaks only about Punjab.

MR. SPEAKER : For this purpose, I wanted that you should have a discussion and we must cont of the situation and take certain steps. For that, we have to suspend this rule.

The Question is :

"That this House do suspend Rule 61 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the Adjournment Motion to be moved by Prof. Madhu Dandavate regarding the situation in Punjab leading to communal violence and confrontation between the CRPF and sections of the people both in Punjab and Haryana."

The motion was adopted.

(*Interruptions*)

श्री राम विलास पासवान (हाजीपुर) : पहले तो कभी ऐसा हुआ नहीं है ।

अध्यक्ष महोदय : हुआ है, मैं दिखा दूंगा ।

(*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE : We are not in favour of suspending the Rule. How can you suspend the Rule ? This is a very serious matter.

(*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE : You should have consulted us. You are suspending operation of a rule. You should have taken the Opposition into confidence (*Interruptions*) आप कह रहे थे कि आप बात करेंगे । आपने मैजोरिटी के बल पर रूल को सस्पेंड कर दिया । (व्यवधान) आप चलाइए सदन को मैजोरिटी से ।

(व्यवधान)

अध्यक्ष महोदय : सलाह करके किया है ।

(व्यवधान)

SHRI SATYASADHAN CHAKRABORTY : We are walking out as a protest against this. We will even boycott the Railway Budget.

(*Interruptions*)**

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : These remarks are a reflection on the ruling. None of these should go on record.

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : It reflects on the Speaker and it must be expunged.

MR. SPEAKER : Nothing has gone on record.

[SHRI SATYASADHAN CHAKRABORTY, PROF. MADHU DANDAVATE, SHRI ATAL BIHARI VAJPAEE, SHRI GEORGE FERNANDES, SHRI BIJU PATNAIK, SHRI G.M. BANATWALLA AND SOME OTHER HON. MEMBERS THEN LEFT THE HOUSE].

**Not recorded.

SHRI N.K. SHEJWALKAR (Gwalior) : Rule 61 is being suspended without even consulting the leaders of the Opposition ! What is this ? I cannot understand this procedure.

(Interruptions)

SHRI KRISHNA KUMAR GOYAL (Kota) : Even then we are boycotting the Railway Budget.

SHRI N.K. SHEJWALKAR : अध्यक्ष महोदय, आपने किसी ने पूछा नहीं है—रूल 61 को क्यों सस्पेंड कर रहे हैं ?

This is not a correct procedure.... You will realise it later on.

(व्यवधान)

12.26 hrs.

RAILWAY BUDGET, 1984-85

MR. SPEAKER : The Railway Minister.

THE MINISTER OF RAILWAYS SHRI A.B.A GHANI KHAN CHOUDHURY : Sir, I rise to present the Revised Estimates for 1983-84 and Budget Estimates for 1984-85 of the Indian Railways....

श्री रामविलास पासवान (हाजीपुर) : अध्यक्ष महोदय, आपकी रूलिंग के खिलाफ अपोजीशन के तमाम सदस्य रेलवे बजट का बायकाट करते हैं।

SHRI DHARAM BIR SINHA (Barch) : The entire Opposition is going to boycott the Railway Budget and against your ruling.

MR. SPEAKER : It was not a ruling but it was only a motion.

SHRI A. B. A. GHANI KHAN CHOUDHURY : MR. SPEAKER, Sir, I rise to present the Revised Estimates for 1983-84 and Budget Estimates for 1984-85 of the Indian Railways.

Results of 1982-83

2. At the outset, however, let me place before the House a brief review of the financial and other achievements of the previous year, namely, 1982-83. The year closed with a surplus of Rs. 118.31 crores as against Rs. 75.19 crores envisaged in the Revised Estimates. During that year, not only did we step up the contribution from revenue to Depreciation Reserve Fund from a low level of Rs. 350 crores in the previous year to Rs. 556 crores but we also discharged in full the dividend liability of Rs. 435.98 crores which included arrears of Rs. 19.46 crores pertaining to earlier years, as a result of retrospective revision of the rate of dividend. For a second year in succession, Railways showed a net surplus after discharging in full the prescribed dividend liability. The real surplus was Rs. 137.77 crores, if we exclude the arrear dividend. From this we paid Rs. 71.95 crores to the General Revenues to partially liquidate our deferred dividend liability.

2.1 As a result of the better overall performance during the year, we could improve the operating ratio from 89.4% to 88.3%.

2.2 In freight operations, the Railways attained a new peak by loading 228.78 million tonnes of revenue earning traffic. In terms of net tonne kilometres, the total tally of freight carried was 167.78 billion.

2.3 Passenger kilometres at 226.93 billion were marginally higher than the 226.12 billion anticipated at the Revised Estimates stage.

Review of current year

3. The current year has been a difficult one for the Railways on more than one count. After having achieved a record loading of 228.78 million tonnes in 1982-83, the Railways were poised to scale still greater heights. However, several factors beyond our control affected the performance of the Railways adversely. Based on past performance, potential to carry and anticipation of traffic from the principal users, the Railways had fixed for themselves a realistic target of 241 million tonnes of revenue earning traffic.